

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No.223 - IA/494(AHM)2024
in
CP(IB)/337(AHM)2022

Proceedings under Section 95

IN THE MATTER OF:

Bank of Maharashtra
V/s
Jaydeep Palani
(Personal Gaurantor of DNP Foods Limited)

.....**Applicant**

.....**Respondent**

Order delivered on 15/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Manoj Kumar Mishra, Adv.
For the Respondent : Mr. Jaimin Dave, Adv.
For the FC : Raina Birla, Adv.

ORDER

IA/494(AHM)2024

Learned Counsel for the respondent seeks time to file reply in the mater.
Learned Counsel for the Financial Creditor is directed to file reply. Since the
connected matter is fixed for hearing on 03.05.2024 against another
creditor, this matter also stands adjourned to 03.05.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)